CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP-228/2018 in OA-2751/2017 MA-2110/2018

New Delhi, this the 11th day of January, 2019

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mr. A.K. Bishnoi, Member (A)

Rakesh Kumar Gupta, Age 53 years S/o Late Shri Kanhaiya Lal Gupta R/o 30/LG-1, Teachers Apartment, Block-A Dilshad Colony, Delhi-110095. ...Applicant

(None present)

Versus

- 1. Dr. M.M. Kutty, Previous Chief Secretary GNCT Delhi, O/o A-Wing, 5th Floor Delhi Secretariat, I.P. Estate New Delhi-110002.
- 2. Sh. Anshu Prakash (Present Chief Secretary GNCT of Delhi) O/o A- Wing, 5th Floor, Delhi Secretariat, IP Estate, New Delhi-110002.
- Smt. Saumya Gupta, (Director of Education, GNCT of Delhi O/o Director of Education, GNCT Delhi Room No.12, Old Secretariat Delhi-110054.
- 4. Shri Sunil Kumar (Pay & Accounts Officer-XXIV GNCT of Delhi, O/o Pay & Accounts Office XXIV GNCT Delhi, District Employment Exchance, Vishwas Nagar, Shahdara, Delhi-110032.
- 5. Sh. Parveen Kumar (Vice Principal present HOS & DDO), O/o GBSSS (School ID 1106011), New Seemapuri,

CP-724/17

2

Delhi-110095.

..Respondents

(By Advocate: Sh. G. D. Chawla for Ms. Harvinder Oberoi)

ORDER(ORAL)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman

This contempt case is filed alleging that the respondents did not comply with the interim order dated 18.08.2017 passed by this Tribunal in OA No. 2751/2017. The direction is that the respondents shall pay admissible subsistence allowance to the applicant and arrears of allowances, if any, up to the period of suspension, within that period.

2. There is no representation for the applicant. On behalf of the respondents it is stated that the order dated 18.08.2017 has been complied with and subsistence allowance is being paid from time to time. In view of this, we close this contempt case.

List the OA on 28.03.2019.

(A.K. Bishnoi) Member (A) (Justice L. Narasimha Reddy)
Chairman

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